

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.3818
TO BE ANSWERED ON THE 24TH MARCH, 2017
GARHWAL RIFLES REGIMENTAL CENTRE

3818. SHRI MANSHANKAR NINAMA:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- (a) whether the Government has received any communication from public representatives including Members of Parliament regarding violation of constitutional provisions by the Garhwal Rifles Regimental Centre (GRRC) while inviting applications for various civilian posts by making reservations of posts for general category candidates;
- (b) if so, the details thereof;
- (c) whether the reservation policy of the Government of India is not applicable to GRRC;
- (d) if so, the details thereof; and
- (e) if not, the action taken by the Government against the officers who are violating the provisions of the constitution as far as reservation policy in recruitment is concerned?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

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(डा. सुभाष भामरे)

(a) & (b): Yes, Madam. A letter from a Hon'ble Member of Parliament (Rajya Sabha) has been received alleging that an unreserved post of Stenographer Grade-II was changed to a reserved category post by Garhwal Rifles Regimental Centre (GRRC).

(c) & (d): The reservation policy is universally applicable to all Central Government offices including Garhwal Rifles Regimental Centre.

(e) The Government issues instructions from time to time for strict compliance of reservation policy. Reported allegations of violation thereof, if any, are examined and appropriate action is taken.
